

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

47

O.A.No. 1036/96.

Dt. of Decision : 29-08-96.

C. Chinnappa Reddy

.. Applicant.

Vs

1. The Union of India, Rep. by the Director General, Telecom, New Delhi-1.
2. The Chief General Manager, A.P. Telecom Circle, Hyderabad-1.
3. The Telecom District Manager, Kurnool-50.

.. Respondents.

Counsel for the Applicant : Mr. J.V. Lakshmana Rao

Counsel for the Respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE B.C. SAKSENA : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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## ORDER

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.))

Heard Mr. J.V. Lakshmana Rao, learned counsel for  
and Sri Rajeswary Rao  
the applicant. None for the respondents.

2. This OA is filed for setting aside the memo No. E-30/351/CCP/1 dated 22-6-94 (Annexure-3) whereby a chargesheet had been issued to the applicant for certain lapses.

3. The applicant now submits that though the chargesheet was issued in June 1994 further proceedings had not been started. Though he was promoted to the Group-B service the same was cancelled. He was not even given lateral advancement scheme in the higher ~~which~~ scale of pay/~~is not granted to him~~.

4. The cancellation of the order of Group-B is not challenged in this OA. No order can be given at this juncture when a chargesheet/pending is either to promote him or to give him any status in the higher scale on the basis of the above scheme. The only relief that can be given is to direct the respondents to complete the proceedings in regard to the chargesheet issued under Rule-14 of the CCS (CCA) Rule 1965 expeditiously preferably within a period of six months from the date of receipt of a copy of this order.

5. The OA is disposed of on the above line at the admission stage itself. No costs.

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Bob

(R. Rangarajan)  
Member(Admn.)

(B.C. Saksena)  
Vice Chairman

Dated : The 29th August 1996.  
(Dictated in Open Court)

SPR

~~Amherst~~  
34. Registers (3).

43  
: 3 :

OA.1036/96.

Copy to:-

1. The Director General, Telecom, Union of India, New Delhi-1.
2. The Chief General Manager, A.P.Telcom Circle, Hyd-1.
3. The Telecom District Manager, Kurnool-50.
4. One copy to Sri. J.V.Lakshmana Rao, advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

12/9/96

DA 1036/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

Honble Mr. Justice B. C. Saksena, V.C.  
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

29/8/96

ORDER, JUDGEMENT  
R. S./C.P./M.A. NO.

D.A. NO.

1036/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No. Spare Copy

